

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

E. FIR NO. 000385/2020

PS New Ashok Nagar

State Vs. Pankaj Kumar

U/s 379/411 IPC

11.01.2021

Through video conferencing

A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.  
Sh. Vinay Dhaka, Id. counsel for the applicant/accused.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is submitted by Id. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 21.11.2020. It is submitted by Id. Counsel for the applicant/accused that the alleged recovery has been planted upon the applicant/accused and investigation qua him has already been completed. Hence, it is prayed, that accused/applicant may be granted bail.

The bail application is opposed by the Ld. APP for the State.

I have heard the submissions and perused the reply.

The accused is shown to be in custody since 21.11.2020. Investigation in the matter has already been completed and alleged recovery has already been effected. No useful purpose is going to be served by keeping him in custody. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant be released from jail on his furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of Id. M.M/Link MM/Duty MM.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the Id. counsel.

Order be uploaded on the server.

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**ACMM (EAST)/KKD/11.01.2021**

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

E. FIR NO. 000297/2020

PS New Ashok Nagar

State Vs. Pankaj Kumar

U/s 379/411 IPC

11.01.2021

Through video conferencing

A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.  
Sh. Vinay Dhaka, Id. counsel for the applicant/accused.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is submitted by Id. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 21.11.2020. It is submitted by Id. Counsel for the applicant/accused that the alleged recovery has been planted upon the applicant/accused and investigation qua him has already been completed. Hence, it is prayed, that accused/applicant may be granted bail.

The bail application is opposed by the Ld. APP for the

State.

I have heard the submissions and perused the reply.

The accused is shown to be in custody since 21.11.2020. Investigation in the matter has already been completed and alleged recovery has already been effected. No useful purpose is going to be served by keeping him in custody. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant be released from jail on his furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of Id. M.M/Link MM/Duty MM.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the Id. counsel.

Order be uploaded on the server.

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**ACMM (EAST)/KKD/11.01.2021**

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

E. FIR NO. 000245/2020  
PS New Ashok Nagar  
State Vs. Pankaj Kumar  
U/s 379/411 IPC

11.01.2021

Through video conferencing

A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.  
Sh. Vinay Dhaka, Id. counsel for the applicant/accused.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is submitted by Id. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 21.11.2020. It is submitted by Id. Counsel for the applicant/accused that the alleged recovery has been planted upon the applicant/accused and investigation qua him has already been completed. Hence, it is prayed, that accused/applicant may be granted bail.

The bail application is opposed by the Ld. APP for the

State.

I have heard the submissions and perused the reply.

The accused is shown to be in custody since 21.11.2020. Investigation in the matter has already been completed and alleged recovery has already been effected. No useful purpose is going to be served by keeping him in custody. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant be released from jail on his furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of Id. M.M/Link MM/Duty MM.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the Id. counsel.

Order be uploaded on the server.

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**ACMM (EAST)/KKD/11.01.2021**

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

**FIR NO. 289/2020**

**PS Preet Vihar**

**State vs. Wasim**

**U/s 379/356/411/34 IPC**

**11.01.2021**

**Through video conferencing**

**A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.**

Present: Ld. APP for the State.  
Sh. S.S. Rawat, Id. counsel for the applicant/accused.  
IO ASI Jai Prakash in person.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is submitted by Id. Counsel for the applicant/accused that he is innocent and he has been lifted from his house and thereafter, has been falsely implicated in the matter and he is in J.C since 13.12.2020. It is submitted that complainant has never stated in his original statement that he was in a position

to identify the accused. It is submitted by Id. Counsel for the applicant/accused that the alleged recovery has been planted upon the applicant/accused and investigation qua him has already been completed. Hence, it is prayed, that accused/applicant may be granted bail.

The bail application is opposed by the Ld. APP for the State.

I have heard the submissions and perused the reply.

There is an allegation against the accused that he along with co-accused, while riding on a scooty, stopped and beaten the complainant and thereafter robbed the mobile phone from the possession of the complainant. Accused Afzal was apprehended at the spot by the PCR staff and at the instance of co-accused Afzal and in the presence of the complainant, applicant/accused Wasim was arrested from his residence on the very next day of the day of incident. The applicant/accused is also previously involved in the similar nature of offence. The allegations against the applicant/accused are serious in nature. No ground to grant bail is made out at this stage. **The bail**

**application is accordingly dismissed.**

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. counsel.

Order be uploaded on the server.

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**ACMM (EAST)/KKD/11.01.2021**

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

FIR NO. 0281//2020

PS Preet Vihar

State Vs. Vicky Malhotra

U/s 379/356/34 IPC

11.01.2021

Through video conferencing

A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.  
Sh. M.L. Sahu, Id. counsel for the applicant/accused.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is submitted by Id. Counsel for the applicant/accused that he is innocent and he has been falsely implicated in the matter and he is in J.C since 16.12.2020. It is submitted that applicant/accused is the sole bread earner of his family and nothing incriminating was recovered from his possession. It is further submitted investigation qua him has already been completed and no fruitful purpose would be served by keeping him in custody. Hence, it is prayed, that accused/applicant may be granted bail.

The bail application is opposed by the Ld. APP for the State.

I have heard the submissions and perused the reply.

There is an allegation against the applicant/accused that he along with co-accused Jakir had snatched the mobile phone from the possession of pedestrian compliant. The accused has also been identified by the complainant in the TIP held on 25.12.2020. The applicant/accused is also previously involved in the similar nature of offence. The allegations against the applicant/accused are serious in nature. No ground to grant bail is made out at this stage. **The bail application is accordingly dismissed.**

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. counsel.

Order be uploaded on the server.

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**ACMM (EAST)/KKD/11.01.2021**

CR Cases 1979/2020 STATE Vs. AJAY@BANTI@SUMIT 144 /2020 (Preet Vihar)

**11.01.2021**

**Through Video Conference**

**The present matter has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 8035-8055/Judl.Br. /East/KKD/Delhi dated 24.12.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

**Case file is taken up again on an application for release the applicant/accused on furnishing of his personal bond, received from Jail.**

Present: Ld. APP for the State.

Sh. Paramanad Jain, Id. LAC for the applicant/accused.

Submissions heard. Record perused.

Perusal of the record shows that applicant/accused was granted bail by Id. Predecessor of this court vide order dated 01.10.2020 on his furnishing a bail bond in the sum of Rs. 10,000/- with one surety of like amount and subject to verification of address of the accused as well as his surety.

Since the accused has failed to furnish the bail bond despite having secured bail order dated 01.10.2020, he be released on his furnishing a personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned. Jail Superintendent shall ascertain from the PS concerned as to whether the address of the accused is verified or not.

Application stands disposed of.

Digitally signed copy of this order be sent to the Jail Superintendent concerned for information and necessary compliance which shall also be treated as release order upon acceptance of bail bond.

Copy of this order be given to the Ld. LAC dasti.

Order be uploaded on server.

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**ACMM (EAST)/KKD/11.01.2021**

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